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IN THE ORIGINALLY CONSTITUTED TRIBUNAL, HYDERABAD BENCH, HYDERABAD.

MISCELLANEOUS APPLICATIONS NO. 48 OF 1996.

IN

CA. NO. 125 OF 1996.

IN

CA. NO. 48 OF 1996

Between:

1. The Chief Secy. to Govt.
General Administration Department,
Secretariat, A.P. Hyderabad.
2. The Principal Secretary to Govt.,
P.L.S. & T. Department.
3. The Prl. Chief Conservator of Forests,
A.P. Hyderabad

..... Petitioners
(Respondents in
C.A.No. 48/96)

1. SRI M. K. Prasad IFS

..... Respondent
(Applicant
in CA.No. 48/96)

2. Govt. of India, rep. by its Secy.,
to Govt., Environment & Forests,
New Delhi.
3. The Union Public Service Commission,
Bhopal House, New Delhi.

4. The Selection Committee constituted
under Rule 3 of the T.S.(Appointment
by promotion) Regulations, 1955, rep.
by its Chairman, Secy. Bldg.,
Hyderabad.

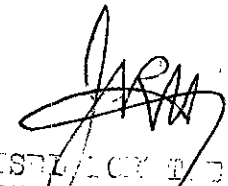
..... Respondents
(Respondents in
C.A.No. 48/96)

PETITION FILED UNDER SECTION 17 OF THE C.A.T. ACTS 1987.

For the reasons stated in the accompanying Affidavit
it is prayed that this Hon'ble Tribunal may be pleased to
review the order passed in C.A.No. 48/96 dated: 14-2-1996 and
pass such other order or orders as deemed fit.

Date: 26-4-96

Hyderabad.


COUNSELOR AND PETITIONER'S/
RESPONDENT'S.

6. The Selection Committee constituted under Rule-3 of the IFS (Appointment by Promotion) Regulations, 1966, rep. by its Chairman, Sectt., Buildings, Hyderabad.

.. Respondents.

R.A. 126 /96 in OA.203/96.

1. Mr. Ch.Iylaiah

2. The Govt.of India, Rep.by its Secretary, to Govt., Environment & Forests, New Delhi.
3. The Union Public Service Commission, Dholpur House, New Delhi.
4. The Selection Committee constituted under Rule-3 of the IFS (Appointment by Promotion) Regulations, 1966, rep. by its Chairman, Sectt. Buildings, Hyderabad.

.. Respondents.

RA. 128 //96 in OA.158/96.

1. Dr.E.Narasimhulu
2. The Govt.of India, Rep.by its Secretary, to Govt., Environment & Forests, New Delhi.
3. The Union Public Service Commission, Dholpur House, New Delhi.
4. The Selection Committee constituted under Rule-3 of the IFS (Appointment by promotion) Regulations, 1966, rep. by its Chairman, Sectt., Buildings, Hyderabad.

.. Respondents.

RA. 129 /96 in OA.159/96.

1. ~~Sri~~ Sri P.Advappa

2. The Govt.of India, Rep.by its Secretary to Govt., Environment & Forests, New Delhi.
3. The Union Public Service Commission, Dholpur House, New Delhi.
4. The Selection Committee constituted under Rule- 3 of the IFS (Appointment by promotion) Regulations, 1966, rep. by its Chairman, Sectt., Buildings, Hyderabad.

.. Respondents.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

R.A. 122 /96 in OA.136/96,
R.A. 123 /96 in OA.1244/94,
R.A. 124 /96 in OA.223/96,
R.A. 125 /96 in OA. 48/96,
R.A. 126 /96 in OA. 203/96,
R.A. 127 /96 in OA. 170/96
R.A. 128 /96 in O.A. 158/96 and
R.A. 129 /96 in OA. 159/96.



Dt. of Decision : 09-12-96.

1. The Chief Secretary to Govt.,
General Administration Department,
Secretariat, A.P., Hyderabad.
2. The Principal Secretary to Govt.,
E.F.S. & T. Dept.
3. The Pri.Chief Conservator of Forests,
A.P. Hyderabad.

Vs

.. Applicants in
all the RAs.

R.A. 125 /96 in OA.48/96.

1. Mr.M.K.Prasad

2. The Govt.of India, Rep.by its
Secretary, Environment & Forests,
New Delhi.
3. The Union Public Service Commission,
Dholpur House, New Delhi.

.. Respondent

R.A. 127 /96 in OA.170/96.

1. Mr.N.Shyam Prasad
2. The Govt.of India, Rep.by its
Secretary, to Govt., Environment
& Forests, New Delhi.
3. The Union Public Service Commission,
Dholpur House, New Delhi.

.. Respondent

R.A. 122 /96 in OA.136/96.

1. Mr. V.Kishan

2. The Govt.of India, Rep.by its
Secretary, to Govt., Environment
& Forests, New Delhi.
3. The Union Public Service Commission,
Dholpur House, New Delhi.

.. Respondents

R.A. 124 /96 in OA.223/96.

1. Mr.Manukonda Bullaiah
2. Mr.E.S.Yousuf Shareef
3. Mr.J.V.K.T.Prabhakar Rao
4. The Govt.of India, Rep.by its Secretary,
to Govt., Environment & Forests, New Delhi.
5. The Union of Public Service Commission,
Dholpur House, New Delhi.

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ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN, MEMBER (ADMN.))

Heard Mr. IVRK Murthy, learned counsel for the applicants in the RA and Mr. Phaniraj for Mr. P. Naveen Rao and Mr. S. Satyam Reddy, learned counsel for the respondent in the R.A. None for the Central Government Standing Counsel.

2. The respondents 4 to 6 in the OA have filed this RA praying for review of the judgements in OA 136/96 dt. 14.2.96, OA 1244/94 dated 18.1.96, OA 223/96 dated 16.2.96, OA 48/96 dated 14.2.96, OA 203/96 dated 15.2.96, OA 170/96 dated 9.2.96, OA 158/96 dated 9.2.96 and OA 159/96 dated 9.2.96.

3. As the points for consideration of all the RAs are same, all the RAs are ^{clubbed, heard and this} disposed of by a common order.

4. When the RAs were taken up for admission hearing, the learned counsel for the applicants submitted that there may not be any need to review the directions in the RAs and the orders in the OA may only be stayed, since the proceedings dated 7.12.95 have been challenged in the A.P.A.T. ^{and} ~~as~~ based on those proceedings ^{only} the directions were given in the OAs. Further it is also stated that the proceedings dated 7.12.95 are reported to have been stayed.

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R.A. 123 /96 in OA.1244/96.

1. Sri K.Rama Mohan
2. The Govt. of India, Rep. by its Secretary to Govt., Forests, Environment, Science and Technology Department, New Delhi.
3. The Union Public Service Commission, Dhoolpur House, New Delhi.
4. The Selection Committee constituted under Rule of IFS (Appointment by promotion) Regulations Rep. by its Chairman, Govt. of Andhra Pradesh, Secretariat Buildings, Hyderabad.
5. Sri V.P. Adinarayana
6. Sri A.H. Qureshi
7. Sri M. Padmanabha Reddy
8. Sri P.V. Padmanabhan
9. Sri G. Vidyasagar

.. Respondents.

Counsel for the Applicants

: Mr. I.V.R.K. Murthy, SC for
in all the RAs.

Counsel for the Respondents

: Mr. N.R. Devaraj, Sr. CGSC
for the official respondents
in all the RAs.

Mr. P. Naveen Rao,
in RA. 122 /96 in OA.136/96
RA. 127 /96 in OA.170/96.

Mr. S. Satyam Reddy,
in RA. 123 /96 in OA.1244/96.
RA. 124 /96 in OA.223/96
RA. 125 /96 in OA.48/96.
RA. 126 /96 in OA.203/96.
RA. 128 /96 in OA.158/96.
RA. 129 /96 in OA.159/96.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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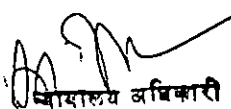
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But no order of stay by the APAT has been produced.

5. In the circumstances quoted above, the RAs are dismissed. However the A.P. Government may file a suitable proceeding for stay~~al~~ of the order in the OAs, if so advised, in accordance with rules.

6. No costs.

प्रमाणित प्रति
CERTIFIED TO BE TRUE COPY


न्यायालय अधिकारी
COURT OFFICER
केन्द्रिय प्रशासनिक अधिकरण
Central Administrative Tribunal
हैदराबाद न्यायपीठ
HYDERABAD BENCH